

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of July, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.7.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	319/MP/2019	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent for direction for payment.
	2.	633/MP/2020	NEEPCO	Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of proposal for Renovation & Modernization for life extension beyond the normal useful life in respect of Khandong Power Station(2 x 25 MW = 50 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	3.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.
	4.	169/MP/2022	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 and Amended Power Purchase Agreement dated 1.2.2018 seeking quashing of Notice for Rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Limited.
	5.	124/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.01.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 350 MW, on the premise of the start date of LTA

				being taken as 25.02.2022, till the final disposal of the present proceedings.
	6.	163/MP/2022	RB(1)PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
	7.	314/MP/2022	NWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of "Change in Law"; and consequential relief to offset the financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.1.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited
	8.	315/MP/2022	SEIL	Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 1.1.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
	9.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with

				interest (to be applicable from commencement of payment of instalments) to the Petitioner.
	10.	378/MP/2022	MPPMCL	Petition under Section 79 (f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit of water utilization for irrigation Q from BM3 to MAFt in the Tariff orders of Indira Sagar Hydro Electric Project issued by this Commission from time to time, in accordance with the corrigendum against the Techno Economic Clearance (TEC) to Revised Cost Estimate (RCE) of Indira Sagar Hydro Electric Project issued by CEA, New Delhi on 29.3.2022.
	11.	220/MP/2022	MPPMCL	Petition to consider the unit of water utilization for irrigation Q from BM3 to MAFt and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019.
	12.	61/MP/2022	PGCIL	Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.
	13.	126/MP/2022	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 20.01.2022 read with Corrigendum Order dated 04.02.2022 passed by this Commission in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.
	14.	204/MP/2022	PTC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme ? II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2 alongwith supporting affidavit.
	15.	340/MP/2022	IL&FS	Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act,

				2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Ltd. for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt and suspension of Trading License of PTC India Limited.
	16.	341/MP/2022	IL&FS	Petition under Section 79, including 79(1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement (PPA) dated 12.12.2013 executed between the Petitioner (ITPCL) and the Respondent (TANGEDCO).
	17.	219/MP/2023	NGEL	Petition under section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the 7 Solar PV Power Project having Project capacity of totalling to 1616 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 1.12.2021 in Petition no 174/AT/2021.
3.7.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	457/AT/2025	NHPC	Petition under Section 63 of the Electricity Act' 2003 for Adoption of Tariff of 1200 MW (1.2 GW) ISTS Grid connected Wind - Solar Hybrid Power projects on anywhere in India basis with "Green-Shoe Option" selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 21.08.2023 and its amendments thereof. (NHPC-Tranche-X- Hybrid (2024-25), Tender ID: 2024 NHPC -835426-1) dated 17.12.2024.
	2.	556/AT/2025	SGEL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process under Central Power Sector Undertaking Scheme Phase-II as per the guidelines dated 5.3.2019 issued by the Central Government.
	3.	582/AT/2025	SJVNREIA	Petition under Section 63 of the

				Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-2) in India under Tariff-Based Competitive Bidding.
	4.	617AT/2025	SECIL	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Part VII of the Electricity Act, 2003 (Section 63) for Adoption of the Usage Charges for 1200 MW Solar Photovoltaic (PV) Power Station (Tranche-III) Connected to the Inter-State Transmission System (ISTS)/State Transmission System (STU) under Central Power Sector undertaking Scheme Phase-II as per the guidelines dated 5.3.2019 as amended on 13.4.2020 issued by the Central Government.
	5.	67/MP/2021	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
	6.	85/MP/2021	TSSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
	7.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential direction.
	8.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with section 79 (1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No.SECIL/C&P/WPD/

				200MW/ T7 /RfS/022019 dated 22.02.2019, Letter of Award dated 19.06.2019 or otherwise.
	9.	319/MP/2022 alongwith IA No. 63/IA/2022	TENGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking direction NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses.
	10.	18/I.A/2025 in Petition No.227/MP/2022	RPPL	Application on behalf of the Applicants/Petitioners seeking directions to take on record the subsequent developments and permit the Applicants/Petitioners to make oral submissions in Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2).
	11.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 in Petition No. 158/MP/2019.
	12.	240/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 08.12.2021 for approval of change in law and determination of

				quantum and mechanism of compensation on account of change in law event.
	13.	302/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 08.12.2021 for approval of Change in Law and Determination of Quantum and Mechanism of Compensation on Account of Change in Law Event.
	14.	586/MP/2025	NBTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Catalyst Trusteeship Limited, Respondent No. 10.
7.7.2025 Monday At.10.30 A.M. Misc. Petitions	1.	Diary No. 333,338 &339/2025	AEPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 9.1 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and other enabling powers seeking directions to CTUIL for issuance of final grant of connectivity (Interlocutory applications seeking ex-parte ad-interim relief and urgent listing) (<i>On admission</i>).
	2.	513/TL/2024	TPGTL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.
	3.	514/AT/2024	TPGTL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
	4.	553/TD/2025	Save Urja	Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for inter-State trading of Electricity in all States and Union Territories of India
	5.	302/MP/2022 alongwith	THDC	Petition under section 79(1)(f) of the Electricity Act 2003 for (i)

		I.A.No.31/2025		approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 (Adhiniyam Sankhya 09 of 2013) in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.07.2022 passed in Special Appeal No. 149 of 2021 by Hon'ble High Court of Uttarakhand (Interlocutory application for directions).
	6.	153/MP/2025	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024.
	7.	348/MP/2023	ARE4L	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
	8.	98/MP/2023	GUVNL	Petition under Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 in regard to disputes related to liability of Minimum Alternate Tax and recovery of excess amount paid by the Petitioner towards payment of Minimum Alternate Tax for the Financial Years 2011-2012 to 2021-2022 in relation to Power Purchase Agreements dated 22.9.2005 and 16.12.2008.
	9.	112/MP/2023	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of Central Electricity Regulatory

				Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of Procedure for Computation and sharing of Inter-State Transmission System Charges framed in compliance with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 01.11.2020.
	10.	164/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-III Power Station.
	11.	166/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-II Power Station.
	12.	165/MP/2023	NTPC	Petition under Section 79(1)(f) of the Electricity Act, seeking directions against KSEBL and TANGEDCO for release of the amount due and payable towards the Bill dated 6.1.2022 along with the Late Payment Surcharge.
	13.	168/MP/2023	TPSL	Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change in law event.
	14.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest (Part heard).
	15.	254/MP/2024	TRNEPL	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.07.2013 executed between the Petitioner and the PTC and as per the terms

				of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018.
	16.	253/MP/2024	JIPL	Petition under Section 79 of the Electricity Act, 2003 read with Clause 7 of the Letter of Intent dated 14.1.2016 issued by Brihan Mumbai Electric Supply and Transport Undertaking (BEST) to Tata Power Trading Company Ltd seeking directions of payment of late payment surcharge on account of delay by BEST in honoring the invoice(s) raised by Petitioner towards claiming additional expenditure incurred by it on account of increase in Clean Energy Cess (CEC) and interest thereupon.
	17.	63/MP/2024	SSUPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge.
	18.	105/MP/2024	SJVNL	Petition under section 79 (1) (k) read with Section 63 of the Electricity Act, 2003 along with Regulation 67 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions with respect to the Bid Evaluation and Selection of Bidders in terms of the Request for Selection Documents issued by SJVN Limited for selection of RE Power Developers for Supply of 1500 MW Firm and Dispatchable Power from ISTS-Connected Renewable Energy (RE) Power Projects with Energy Storage Systems in India under Tariff-based Competitive Bidding, on Build-Own Operate (BOO) basis With Greenshoe Option of Additional capacity up to 1500 MW.
	19.	227/MP/2024	NTPC	Petition under Section 79 (1)(a) of the Electricity act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of tariff) Regulations, 2024.
	20.	261/MP/2024	APSPDCL	Petition under Section 79(1)(f) read with Section 19 of Electricity Act,

				2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.
	21.	296/MP/2025	MePDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.06.2024 and, for revocation of the inter-state trading license granted to M/S Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited).
	22.	303/MP/2025	IL&FS TPCL	Petition under Section 79 of the Electricity Act, 2003, seeking quashing of the illegal claim of Rs. 129.60 Crores raised by the Respondent No. 1/ TNPDCCL vide demand notices dated 21.11.2024 towards Liquidated Damages in terms of Article 4.8 of the Power Purchase Agreement dated 12.12.2013, being barred by limitation.
	23.	425/MP/2025	HTL	Petition under Section 17(3) & 17(4) of the Electricity act seeking approval for creation of security interest over Petitioner's assets in favour of Respondent no. 3 (who is acting as the security trustee for the purpose of holding the securities on behalf of and for benefit of the lenders in terms of the security trustee Agreement dated 23.12.2024) (including its Assignees, Transferees, Novates) in respect of the Petitioner's Transmission Project.
7.7.2025 At 2.30 P.M.	24.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale

				Agreements (PSAs) dated 17.06.2019 and 26.06.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD).
	25.	235/MP/2023	TPDDL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute against SBSR Power Cleantech Eleven Private Limited ("Respondent No. 1") and Solar Energy Corporation of India ("SECI"/ "Respondent No. 2").
	26.	230/MP/2023	SBSR-11	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
8.7.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	558/MP/2025	NRSSXXIX	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 <i>(On admission)</i> .
	2.	644/MP/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning of Element at S.No 1(b) of Schedule 3 of the Transmission Service Agreement dated 26.08.2021 on account of Force Majeure and compensation towards additional amounts incurred by the Petitioner on account of Change in Law <i>(On admission)</i> .
	3.	658/MP/2025	PVUNL	Petition under Section 79 of the Electricity Act, 2003 read with Indian Electricity Grid Code Regulations 2023 (as amended), CERC (Terms & Conditions) of Tariff Regulations 2024, and Chapter-III of CERC (Conduct of Business) Regulations, 2023 for Patratu Thermal Power Station, Phase-I (PTPS-I) (3x800 MW) seeking directions with regard to issue of Control Area Jurisdiction for Scheduling of Power on & after COD of Unit #1 <i>(On admission)</i> .
	4.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL	Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the

				Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017 (Interlocutory application to bring on record additional information and modification of RoP dated 21.2.2024) (Remand matter)(Part-Heard)
	5.	435/MP/2024 alongwith I.A.No.93/2024	AJSPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the ?Change in Law compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest (Interlocutory application seeking issuance of an ex-parte ad-interim directions).
	6.	53/MP/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.1.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof.
	7.	167/MP/2023	TUL	Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dt. 17.5.2021; Supplementary Agreement dt. 8.10.2021 between the Petitioner and the Respondents.
	8.	258/MP/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking setting aside of the letter dated 26.04.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase

				Agreement illegally terminating the agreement.
	9.	267/MP/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b), 79(1)(c) and 79(1)(f) read with Article 18.1 of the Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking direction to Sikkim Urja Limited to pay compensation/ consequential losses and damages on account of non-supply of power from May 2022 till date.
	10.	58/MP/2023	W5RL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited
	11.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1.
	12.	78/MP/2023	TS(1)PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 20.8.2021 executed by the Petitioner and Solar Energy Corporation of India, seeking relief on account of a Change in Law viz. increase in the rate of Goods and Services Tax.
	13.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007.
	14.	92/MP/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No.

				128/MP/2022.
	15.	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the Power Purchase Agreement dated 22.4.2007.
	16.	484/MP/2024	PEDM	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023.
8.7.2025 Tuesday At 2.30 P.M.	17.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing).
	18.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Re-hearing).
16.7.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	585/MP/2025	RSEKPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 30.03.2021 seeking relief on account of Change in Law by way of the Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulations on Technical Standards for Connectivity to the Grid by RE Generators (On admission).
	2.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 in Petition No. 158/MP/2019.
	3.	350/TL/2025	POWERGRID KPS 1 & 2 TL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to

				Transmission License to POWERGRID KPS 1 and 2 Augmentation Transmission Limited, (erstwhile Khavda V-B1B2 Power Transmission Limited).
	4.	260/AT/2025	NLCIL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of usage charges for 510 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 05.03.2019 as per the Standard Bidding Guidelines of MoP dated 03.08.2017.
	5.	463/TL/2025	ARTL	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Anantapur II REZ Transmission Limited.
	6.	464/TL/2025	KPRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kurnool III PS RE Transmission Limited.
	7.	466/TL/2025	RVPTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan V Power Transmission Limited.
	8.	470/TL/2025	KIVTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kurnool-IV Transmission Limited.
	9.	472/TL/2025	BTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Chitradurga Bellary REZ

				Transmission Limited.
	10.	442/TL/2025	B3NTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited to include transmission project Augmentation of transformation capacity at 765/400/220kV Bikaner-III PS in Rajasthan by 1x500 MVA, 400/220kV ICT (6th).
	11.	358/MP/2023 alongwith I.A.Nos.90/2023 and I.A. No. 33/2025	TPSL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim directions and seeking urgent listing of Petition in light of the coercive actions initiated by M.P. Power Management Company Limited).
	12.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
	13.	425/MP/2024	PSPCL	Petition under Section 142 of the electricity act, 2003 against central transmission utility of India limited (CTUIL) for non-compliance of order dated 15.12.2022 passed in Petition No. 206/MP/2019.
	14.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of Power Purchase Agreement dated 8.12.2021 ("PPA") executed between the Kerala State Electricity Board Limited ("KSEBL"/ "Respondent") seeking in-principle declaration of the 'Report of the Working Group as a Change in Law event.
	15.	272/MP/2023	NTPC	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the Power Purchase Agreement dated 27.02.2020 ("PPA") executed between the Petitioner and Uttar Pradesh Power Corporation Limited ("UPPCL") seeking in-principle declaration of the Report as

				Change in Law events.
	16.	236/MP/2023	AWEMOPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
	17.	286/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan.
	18.	335/MP/2023	NTPC	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.
	19.	16/MP/2024	OKPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the power purchase agreement dated 30.10.2019 seeking declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto alongwith affidavit
	20.	40/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event
	21.	81/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani

				Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	22.	82/MP/2024	AWEK3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	23.	25/MP/2024	NEGL	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report
	24.	43/MP/2024	AWEK5L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	25.	49/MP/2024	ARP6PL	Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind Power Project in Gadag, Karnataka and reliefs for seeking extension of time to comply with the aforesaid requirements.
	26.	57/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 ("PPAs") executed between the Petitioner

				and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited ("SECI") inter alia seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019
	27	139/MP/2024	TSP9PL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of The CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-Principle Approval of the occurrence of Change In Law event, i.e., issuance of the Working Group Report, 2022.
	28.	334/MP/2024	RSAPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in principle declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto.
	29.	121/MP/2024	SBSR11	Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event.
	30.	124/MP/2024	TPSL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations"), Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 ("PPA") seeking in principle approval of introduction of the working group report, 2022 and the amendments brought to the project import Regulation, 1986 by the Notifications dated 19.10.2022

				and 1.02.2023 as a change in law event.
	31.	142/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements Dated 28.6.2016 and 4.1.2017 seeking in-principle approval of the occurrence of Change In Law Events, i.e., issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.
	32.	195/MP/2024	TPSL	Petition under Section 79(1)(b) & (f) of the electricity act, 2003 read with regulation 65 of the CERC (conduct of business) regulations, 2023 and article 17 of the power purchase agreements seeking in-principle approval of the occurrence of change in law event i.e., issuance of the working group report, 2022.
	33.	98/MP/2024	AWEK6L	Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	34.	519/MP/2024	RSVPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 and Article 12 of the PPA dated 14.06.2022 seeking in principle declaration that the Working Group Report, 2022 is a change in law event,
	35.	115/MP/2025	ARP3PL	Petition under Section 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 19.04.2022 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable laws inter alia seeking Change in Law claims with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s); and the Central Electricity Authority (Technical Standards for

				Construction of Electric Plants and Electric Lines) Regulations, 2022, inter alia for the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan and reliefs for seeking extension of time.
	36.	117/MP/2025	ACME	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements both dated 7.12.2018 executed between the ACME Dhaulpur Powertech Private Limited and ACME Deoghar Solar Power Private Limited, and Solar Energy Corporation of India Limited, respectively, and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s).
	37.	146/MP/2025	ARSEPL	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements dated 06.12.2018 executed between ACME Raisar Solar Energy Private Limited and Solar Energy Corporation of India Limited, and ACME Phalodi Solar Energy Private Limited and Solar Energy Corporation of India Limited, along with the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022.
	38.	145/MP/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 17 of the Power Purchase Agreement dated 17.4.2017 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
	39.	144/MP/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 28.12.2018 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event

				as well as other consequential reliefs.
	40.	116/MP/2025	MEGASurya	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 31.05.2020 read with amendment-01 dated 10.12.2021 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
16.7.2025 Wednesday At 2.30 P.M.	41.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	42.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	43.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
17.7.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	666/MP2025 alongwith I.A.No.54/2025	SUCRL	Petitioner under Section 79 Including Section 79 (1)(C) of the Electricity Act, 2003 ("EA, 2003"), read with Regulations 5.8(Vii) and 11A(1) & 11B(1) read with Regulations 41 And 42 of the Central Electricity Regulatory Commission (Connectivity And General Network Access to the Inter-State Transmission System) Regulations, 2022 ("GNA Regulations") (Interlocutory application for urgent listing)(On admission)
	2.	441/TL/2025	MUTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Mundra I Power Transmission Limited.
	3.	440/AT/2025	MUTL	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Mundra I Transmission Limited.
	4.	245/TL/2025	KITL	Application under Section 14 & 15

				of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam Transmission Limited.
	5.	244/AT/2025	KITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kudankulam ISTS Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	6.	444/TL/2025	B-IIBTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bikaner Transmission System Ltd. to include transmission projects Augmentation of transformation capacity at 400/220kV Bikaner-II PS in Rajasthan by 1x500 MVA, 400/220kV ICT (10th).
	7.	411/MP/2024	RRWTL	Petition under section 17(3), read with Section 79 (1) I, of the Electricity Act, 2003 seeking approval of this Commission for sale of the spare capacity of optical ground wires (OPGW) owned by the Petitioners, grant of right of way on the transmission lines owned by the Petitioners for operation of such transferred OPGW to successful bidder and for installation and operation of additional OPGW, by successful bidder, at its own risk, read ward and expense(On maintainability).
	8.	180/MP/2019 alongwith I.A.Nos. 32/2023 &20/2024	Indian Railway	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from

				the array of Respondent No.5) (Part heard).
	9.	265/MP/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Part-heard)
	10.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to respondent No.1(Part-heard).
	11.	245/MP/2021	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024.
	12.	371/MP/2024	JHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 300 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka.
	13.	272/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of

				connectivity for 160 MW to the Petitioner herein at Davangere District in the State of Karnataka.
	14.	273/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 140 MW to the Petitioner herein at Davangere District in the State of Karnataka.
	15.	203/MP/2024	JITPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL.
	16.	177/MP/2025	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 65, 67 & 68 of CERC (Conduct of Business) Regulations, 2023 and in terms of CERC's Order dated 13.08.2021 passed in Petition No.6/SM/2021 as well as Order dated 29.11.2024 passed in Petition No.4/SM/2024 seeking Supplementary Tariff in respect of implementation of Flue-Gas Desulphurization System in the coal based Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited in District Anuppur of Madhya Pradesh in compliance of the Revised Emission Standards prescribed by MoEFCC's Notification dated 7.12.2015.
	17.	284/MP/2025	MBP(MP)L	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 seeking approval of 'change in law' event and consequential relief of compensation through tariff adjustment payment.
	18.	301/MP/2025	TPSL	Petition under Section 79(1)(k) of the Electricity Act, 2003, read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024, seeking extension of infirm power injection for 100 MW Solar components out of the SECI 600 MW Hybrid Project
	19.	308/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003

				seeking declaration that the notification dated 01.01.2024 of MOEF&CC is a change in law event in terms of Article 10 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013, executed with Tamil Nadu Generation and Distribution Company Limited, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event
	20.	334/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of Article 34 and Article 39.1 of the Power Supply Agreement dated 26.12.2014 executed with Kerela State Electricity Board, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event.
	21.	305/MP/2025	MPPMCL	Petition for modification in PSA executed with PTC India Ltd on dated 30.05.2005, clause 10.1 (ii) (for Sale of Power from M/s Lanco Amarkantak Power Ltd (Now known as Korba Power Ltd) and in PSA on dated 16.1.2007, Clause 9.1.3, (for sale of Power from M/s SUGEN)
	22.	323/MP/2025	SGEL	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 and Article 9 of the Power Purchase Agreement dated 3.1.2022 seeking in-principle approval of the “Report of the Working Group Report, 2022 as a Change in Law Event.
	23.	333/MP/2025	NTPC	Petition under Section 79 (1) (a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement dated 24.08.2023 seeking declaration of the working group report, 2022 as a Change in Law Event and Consequential Determination of quantum and Mechanism of Compensation on Account of Change in Law Event.
	24.	550/MP/2025	ARP4PL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 3.3.2025 issued by CTUIL
	25.	348/MP/2025	DIL	Petition filed under Section 79(1)(b)

		alongwith IA No 27/2025		and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 (1) and (3) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for quashing of the illegal claim of Rs. 6.45 Crores raised by the Respondent vide its letter dated 07.02.2025 towards the alleged Liquidated Damages in terms of Article 4.8 of the Power Purchase Agreement dated 27.11.2013 read with the Addendum No. 1 dated 20.12.2013 and the immediate threat of unilateral deduction of the said amount from the monthly invoice raised by the Petitioner, being barred by limitation as well as not mountable on merits. (Interlocutory Application seeking urgent and immediate interim relief)
	26.	657/MP/2025	JSWRE5L	Petition under Section 79(l)(c) and 79(1)(f) of the Electricity Act, 2003, read with Regulation 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
	27.	302/MP/2025	KSEB	Petition regarding Non-Implementation of Waiver of Inter-State Transmission Charges for Renewable Energy Projects as envisaged by Ministry of Power in Billing of Designated Inter-State Transmission System Consumers Under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2022 and its Amendments.
	28.	304/MP/2025	SEIL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.
	29.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL	Petition seeking review of order dated 8.2.2023 in Petition No.255/TT/2021(Interlocutory application for condonation of delay in filing the review Petition).
	30.	38/RP/2023	HPPC	Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.

22.7.2025 Tuesday At 10.30 A.M. Generation/Transmission Tariff Petitions	1.	378/MP/2022	MPPMCL	Petition under Section 79 (f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit of water utilization for irrigation Q from BM3 to MAFt in the Tariff orders of Indira Sagar Hydro Electric Project issued by this Commission from time to time, in accordance with the corrigendum against the Techno Economic Clearance (TEC) to Revised Cost Estimate (RCE) of Indira Sagar Hydro Electric Project issued by CEA, New Delhi on 29.3.2022.
	2.	220/MP/2022	MPPMCL	Petition to consider the unit of water utilization for irrigation Q from BM3 to MAFt and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019.
	3.	42/GT/2025	NHDC	Petition for truing up of tariff for the period 2019-2024 and approval of Generation of tariff for the period 2024 in respect of Omkareshwar Power Station.
	4.	45/GT/2025	NHDC	Petition for truing up of tariff for the period 2019-2024 and approval of Generation of tariff for the period 2024 in respect of Indira Sagar Power Station.
	5.	654/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	6.	653/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.
	7.	652/GT/2025	NTPC	Petition for revision of tariff of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2019 to 31.3.2024 after truing-up exercise.
	8.	651/GT/2025	NTPC	Petition for approval of tariff of Dadri Gas Power Station (829.78MW) for the period from 1.4.2024 to 31.3.2029.
	9.	650/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Uri-II Power Station.
	10.	649/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Bokaro-A Thermal Power Station, Unit -1 (500 MW) for the period from 1.4.2024 to 31.3.2029.
	11.	53/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Bokaro-A Thermal Power Station, Unit - 1 (500 MW) for the period from 1.4.2019 to 31.3.2024.

	12.	648/GT/2025	NTPC	Petition for revision of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	13.	647/GT/2025	NTPC	Petition for approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2024 to 31.3.2029.
	14.	646/GT/2025	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	15.	645/GT/2025	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2024 to 31.3.2029.
	16.	485/GT/2024	THDC	Petition for truing up of tariff for tariff period 2019-24 and for determination of tariff for tariff period 2024-29 in respect of Koteswar Hydro Electric Project (KHEP) (4x100MW).
	17.	475/GT/2025	THDC	Petition for determination of tariff of Khurja Super Thermal Power Plant (2x660 MW) for the period from COD of Unit-I i.e. 26.01.2025 to 31.03.2029 and for Dedicated Transmission Line from Khurja STPP (2x660MW) to Aligarh Substation
	18.	655/TT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Existing Transmission & Distribution System network as on 31.3.2014 of DVC for the period from 1.4.2019 to 31.3.2024.
	19.	273/TT/2025	PGCIL	Petition for determination of tariff for assets (05 Nos) under Communication System under Eastern Region Fibre Optic Expansion Project (Additional Requirement) in Eastern Region.
	20.	395/TT/2024	PGCIL	Petition for determination of tariff for asset under North Eastern Region Strengthening Scheme XII.
	21.	188/TT/2025	PGCIL	Petition for determination of tariff for the asset: Bypassing of 400kV Kankroli-Bhinmal-Zerda line at Bhinmal to form 400kV Kankroli-Zerda (direct) line under Scheme to relieve High Loading of WR-NR Inter Regional Corridor (400kV Bhinmal- Zerda line) in Northern Region.
	22.	185/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for Augmentation of Transformation capacity at Bhinmal (PG) S/s by 1x315MVA, 400/220kV ICT.
	23.	257/TT/2025	PGCIL	Petition for determination of tariff for 1x500 MVA, 400/230 KV ICT (4th) along with associated bays and equipment at Arasur Sub-station

				under Augmentation of transformation capacity by 1x500 MVA, 400kV/230KV ICT (4th) at Arasur Sub-station.
	24.	258/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II- Part-A1.
	25.	259/TT/2025	PGCIL	Petition for determination of tariff under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 for the Asset-1:1 No. 400 kV line bay for Azure Ltd at Bhadla-II Substation and Asset-2: 1 No. 400 kV line bay for Adani Ltd at Bhadla-II Substation under implementation of 400kV Bays for RE Generators at Bhadla-II PS & Fatehgarh-II PS.
	26.	263/TT/2025	PGCIL	Petition for determination of tariff for Augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Raigarh (PG) along with associated ICT bays under Augmentation of Transformation capacity by 1x500MVA, 400/220kV ICT (3rd) at Raigarh (PG) substation.
	27.	275/TT/2025	PGCIL	Petition for determination of tariff for 1X500 MVA, 400/220 KV ICT (4th) along with associated bays and equipment at Mysore sub-station under Augmentation of transformation capacity by 1x500 MVA, 400kV/220KV ICT (4th) at Mysore sub-station in Karnataka in Southern Region
	28.	426/TT/2025	PGCIL	Petition for determination of tariff for Implementation of 1 No. 400kV line bay at Kurnool New S/s for providing Connectivity to M/s Greenko AP01 IREP Pvt Ltd (2nd 400kV line bay for M/s Greenko) (Bay No.412) in Southern Region.
	29.	436/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Requirement of additional FOTE of STM-16 capacity at Bhuj PS to cater to connectivity of RE Gencos in Western Region.
	30.	437/TT/2025	PGCIL	Petition for determination of tariff for the Assets under Augmentation of ISTS for interconnection of HVPNL Transmission Schemes.
	31.	438/TT/2025	PGCIL	Petition for determination of tariff for the Asset-1: 1 No. 400 kV line bay for ACME Ltd (Bay no: 438) at Fatehgarh-II Substation under implementation of 400kV Bays for RE Generators at Bhadla-II PS & Fatehgarh-II PS.
	32.	456/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission

				Tariff for 2024-29 tariff block for Combined Asset under System Strengthening XIX scheme in Southern Region
	33.	271/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Wardha-Hyderabad 765 kV link in Southern Region
	34.	487/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 315 MVA ICT-III at Nagarjunasagar sub-station with associated bay equipment's in Southern Region.
	35.	489/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 230kV Neyveli- Bahoor Transmission Line? in Southern Region.
	36.	495/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: 400 kV Jeypore-Gazuwaka transmission line along with associated bays; and Asset-2: 500 MW HVDC back to back stations at Gazuwaka under Gazuwaka HVDC back to back project in Southern Region
	37.	414/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW) in Southern Region and Eastern Region
	38.	195/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region
	39.	409/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-XXXI(Part-B) in Northern Region
	40.	372/TT/2024	PGCIL	Petition for determination of tariff for implementation of 220kV bus sectionalizer along with bus coupler & transfer bus coupler at Pavagada PS and additional 220 kV bus bar extension works for facilitating integration of RE

				generation projects at Pavagada (Tumkur) PS under Augmentation of transformation capacity by 1x500 MVA, 400kV/220KV ICT (6th) and common facility works at Pavagada (Tumkur) PS.
	41.	208/TT/2024	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-03-2024 for Asset-1: 1 no. 400kV Bay at 765/400kV Kurnool (New) Sub-station under implementation of 1 no. 400kV Bay at 765/400kV Kurnool (New) Sub-station in Southern Region.
	42.	219/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 tariff and determination of transmission tariff for the 2024-29 period for the 400 kV S/C Kankroli-Jodhpur transmission line along with associated bays under the “System Strengthening Scheme in the South-Western Part of the Northern Grid (PartB)” in the Northern Region.
	43.	201/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset: Meerut-Moga 765 kV S/C Transmission Line along with associated bays at Meerut and Moga 765/400 kV Sub-stations with 02 Numbers 240 MVAR line reactors (01 Number switchable and 01 Number non-switchable line reactor) each at Meerut and Moga under Northern Region System Strengthening Scheme-XXVI.
	44.	202/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme-XXVIII.
	45.	363/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Common Scheme for 765 kV Pooling Station and Network for NR, import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern, Eastern & Western Region.
	46.	376/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under URI- II HEP Transmission System in Northern Region.
	47.	384/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and

				determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening-XX in Southern Region.
	48.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 – 24.
29.7.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	668/TD/2025	JSWPTC	Application for up-gradation of inter-State trading license in electricity from Category III to Category II under Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading license and other related matters) Regulations, 2020 and amendments thereof.
	2.	557/TD/2025	RIL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading License and other related matters) Regulations, 2020, for grant of an Inter State Trading Licence.
	3.	460/TL/2025	FIIBITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh II and Barmer I PS Transmission Limited.
	4.	146/MP/2017	PGCIL	Petition for approval under Regulation 54 and Regulation 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, Power to Relax and Power to remove Difficulty for one time reimbursement of carrying cost for replacement of porcelain insulators with Polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region(Received by Remand).
	5.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income tax pursuant to the Commission's order dated 20.9.2012 in Petition No.15 of 2010 and judgment of the Appellate Tribunal for Electricity dated 3.7.2013 in Appeal No. 250 of 2012(Received by remand)
	6.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated

				8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential direction.
	7.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee.
	8.	78/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	9.	244/MP/2024	DBPL	Petition under Section 142 read with Section 146 of the Electricity Act 2003, seeking execution/compliance of the order dated 30.12.2023, in Petition No. 26/MP/2023, by the Respondent No. 1/ PTC India Limited.
	10.	204/MP/2024 alongwith I.A Dy.No.345/2025	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 08.03.2023 in Petition No. 245/AT/2022(Interlocutory application moved by SECIL for modification of RoP dated 28.4.2025).
	11.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim

				reliefs).
	12.	452/MP/2025 alongwith I.A.No.38/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulations 65 to 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with other provisions under applicable law seeking extension of time in complying with the directions stipulated under Order dated 25.11.2024 in Petition No. 326/MP/2024 issued by this Commission vis-vis commissioning of the 300 MW Solar Power Project located at Nokhadhaya, Kolya, Bikaner, Rajasthan(Interlocutory application seeking issuance of ex-parte an interim directions).
	13.	429/MP/2025	HRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) and Connectivity Sharing Agreement dated 24.02.2025 entered between Halvad Renewables Private Limited and Azure India Private Limited for seeking limited modification of in principle grant of connectivity issued by Central Transmission Utility of India for 130 MW at Gadag Pooling Station and thereby allowing the Petitioner to construct the dedicated transmission infrastructure.
	14.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.
	15.	554/MP/2025 alongwith I.A.No.44/2025	GAP01IPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, Regulation 57 of Indian Electricity Grid Code, 2023 and Regulation 65 of the Central Electricity Regulatory Commission

				(Conduct of Business) Regulations, 2023 to direct CTUIL and SRLDC to allow drawl of 900 MW for charging the Petitioner's 900 MW PSP (part capacity of total 1680 MW Pumped Storage at Pinnapuram) for which REGS (Solar with Storage) connectivity granted on 29.10.2020(Interlocutory application for interim directions).
29.7.2025 Tuesday At 2.30 P.M.	16.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600 MW
	17.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	18.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
30.7.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	685/MP/2025	IEX	Petition under Section 66 of Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Peak Day Ahead Market (Peak DAM) and Peak Real Time Market (Peak RTM) at IEX (On admission).
	2.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the

				predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions). .
	3.	562/MP/2020	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the competitive bidding guidelines and article 13 of the power purchase agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vtran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events.
	4.	180/MP/2023	AWEK5L	Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 Kv Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
	5.	245/MP/2024	AREH18PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 6 Crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Bhadla II Pooling Station.
	6.	184/MP/2023	AWEK3L	Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters)

				Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 Kv Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
	7.	164/MP/2024	AREH4L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. surrender of Stage-II Connectivity at Fathegarh-III PS.
	8.	165/MP/2024	AREPRL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking refund of Rs. 13.5 Crores (Rs 6 Crores + Rs. 7.50 Crores) which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of connectivity and LTA at Fathegarh-II pooling station.
	9.	167/MP/2024	AREH15L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of Rs. 3 Crores from Central Transmission Utility of India Limited which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of Stage-II Connectivity at Koppal Pooling Station.
	10.	182/MP/2023	CTUIL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents.
	11.	196/MP/2023	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of 'Change in Law' event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019

				which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	12.	207/MP/2023	AGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	13.	208/MP/2023	ASPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	14.	198/MP/2023	AEGPL	Petition under Section 79 of the Electricity Act, 2003 inter alia seeking quashing of the letter dated 23.02.2023 issued by the CTU to the Petitioner No. 1 and issuance of a declaration that the Petitioners are not liable to pay any bilateral / transmission charges on account of the failure of Solar Energy Corporation of India Limited to execute the Power Purchase Agreement.
	15.	273/MP/2023	AEGPL	Petition under Section 79 of the Electricity Act read with Regulation 41 and Regulation 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access To The Inter-State Transmission System) Regulations, 2022, inter-alia, seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of Petitioners' existing Connectivity dated 09.07.2020 for other project to be connected to the same substation.
	16.	203/MP/2023	PPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 with respect to PPA dated 24.09.2008 between Pragati Power Corporation Limited (PPCL) and Erstwhile Punjab State Electricity Board now known as Punjab State Power Corporation Limited (PSPCL) seeking directions to PSPCL to pay the balance of Principal amount of

				Rs. 4,50,78,499/- out of total Rs 22,92,58,545/- for the period of April 2020 & May 2020 (during COVID period) in terms of Section 79(1)(f) of the Electricity Act, 2003 read with Article 6.1.6 of the Power Purchase Agreement dated 24.09.2008 and applicable LPSC till the date of realization.
	17.	265/MP/2024	DVC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty-Four (24) months in declaring commercial operation date of tubed coal mines limited and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 01.04.2024 to 31.03.2029.
	18.	107/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	19.	9/RP/2024	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021.
31.7.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	674/RC/2025	IEX	Petition in compliance with the directions issued by the Hon'ble Central Electricity Regulatory Commission in Order dated 28.04.2025 in Suo-motu Petition No. 08/SM/2024 for approval of the pre-specified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Indian Energy Exchange Limited (On admission).
	2.	176/MP/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulations 39, 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking inter alia implementation of Market Coupling in Day Ahead and Real Time Market segments on power exchanges registered with this Commission (On admission).
	3.	445/TD/2025	MREL	Application for grant of inter-state trading license of Category-IV to Mahagenco Renewable Energy Limited
	4.	111/MP/2021	WBSEDCL	Petition under Section 79 of the

				Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS.
	5.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1) (e) e) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
	6.	368/MP/2023	CTUIL	Petition under Section 79(1) (c) of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015.
	7.	373/MP/2023 alongwith 98/I.A.2023	ISPL	Petition under Section 79(1)(f) for adjudication of dispute on change of time stamping and the documentation required as proof of lease rights for grant of connectivity under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(Interlocutory application for interim directions).
	8	383/MP/2023	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts upto 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023.
	9.	384/MP/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market Contracts from the present duration of 3 months to 11 months.
	10.	12/MP/2024	PXIL	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission

				(Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to upto 11 months as provided in T-GNA.
	11.	91/MP/2024 alongwith I.A.Nos.60&61/2025	ASHL	Petition under Section 79 of the Electricity Act 2003 for an in-principle approval of certain events as events of Change in Law and an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost(Interlocutory application seeking amendment of present petition and deletion of the name of Respondent No.6&7) .
	12.	141/MP/2024 alongwith I.A.No.29/2024	IWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 27.08.2008 passed in Petition No. 60 of 2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008 ; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 27.08.2008 passed in Petition No. 60/2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008(Interlocutory application for seeking condonation of delay)(On maintainability.
	13.	238/MP/2024	APL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 r/w Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.
	14.	258/MP/2024	TPTCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter-alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with Interest.
	15.	295/MP/2024	SJVN	Petition seeking recovery/adjustment of Transmission Deviation Charges

				paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter -State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid.
	16.	517/MP/2024	SUPL	Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 1.1.2024 in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Commission.
	17.	317/MP/2025 alongwith I.A. No.58/2025	ERPPL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 read with clause 4.5 of the power purchase agreement dated 31.08.2020 executed between the Petitioner and NHPC Limited (Interlocutory application for urgent listing and interim reliefs).
	18.	615/MP/2025 alongwith I.A.No.49/25	FEPL	Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 ("Electricity Act") read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 ("GNA Regulations"), for seeking a declaration that CTUIL's emails dated 17.4.2025, 8.5.2025 and 13.5.2025 ("Impugned Communications"), directing the Petitioner to submit land-related documents under Regulation 11-A (1) of the GNA Regulations by 13.6.2025, are illegal and ought to be set aside. Consequently, it be clarified that the Petitioner is required to comply with its obligations under Regulation 11-A (1) of the GNA Regulations on or before 3.12.2025(Interlocutory application for ex-parte interim reliefs).
31.7.2025 Thursday At 2.30 P.M.	19.	315/MP/2023	SPL	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between

				Sasan Power Limited and its Long-Term Customers (Procurers) for compensation due to Change in Law events (on admissibility).
	20.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	21	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	22.	618/MP/2020	AP Discoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
30.7.2025